Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad, this the **09**th day of **August** 2021

Civil Misc. Contempt Petition No.330/00069/2020

in

Original Application No. 330/00149/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial) Hon'ble Mr. Tarun Shridhar, Member (Administrative)

Jagat Jeet Sharma aged about 59 years son of Late Shri Ram Jeet Sharma, presently working as Senior Tax Assistant, Ghaziabad Commissionerate, Ghaziabad, R/o 970 – Kamla Nehru Nagar, Ghaziabad (U.P.) - 201002.

...Petitioner

By Advocate: Shri S.K. Kushwaha

VERSUS

- 1. Shri M. Ajit Kumar, Chairman, Central Board of Indirect Taxes & Customs (C.B.I.C.), Department of Revenue, North Block, New Delhi 110001.
- 2. Ms. Sungita Sharma, Member (Administration), Central Board of Indirect Taxes & Customs (C.B.I.C.), Department of Revenue, North Block, New Delhi 110001.

...Respondents

By Adv: Shri Chakrapani Vatsyayan

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Shri S.K. Kushwaha, learned counsel for the petitioner and Shri M.K. Sharma holding brief of Shri Chakrapani Vatsyayan, learned counsel for the respondents are present.

- 2. Heard learned counsel for the parties and perused the record.
- 3. A compliance affidavit has been filed by the respondents. Learned counsel for the respondents submitted that the order dated 21.07.2020 passed by this Tribunal in OA No.149 of 2020, in respect of which this contempt proceeding is pending has been complied by the respondents. Therefore, the contempt proceedings may be closed.

CCP No. 330/00069/2020 in OA No.149/2020

4. Learned counsel for the petitioner has not disputed the aforesaid fact

that the order has been passed on his representation by the respondents.

However, as he has not satisfied with the order passed by the respondents, he

has prayed that the liberty may be given to challenge the aforesaid order by

way of filing a fresh OA.

5. Vide order dated 21.07.2020 passed in OA No.149/2020, the

respondents were directed to decide the pending representation of the applicant

dated 17.12.2018 by passing a reasoned and speaking order within a period of

three months from the date of receipt of a certified copy this order and at the

time of disposal of representation, the respondents' authorities were also

directed to consider the letter dated 13.01.2017 and 20.01.2017.

6. In compliance of the aforesaid direction, the respondents have passed

an order dated 07.12.2020 whereby the representation of the petitioner has

been rejected. A perusal of the aforesaid order shows that the respondents

have considered the letters dated 13.01.2017 and 20.01.2017 in their order.

7. In view of the above, the instant contempt proceedings are liable to be

closed and are closed and notice issued to the respondents stands discharged.

Liberty is granted to the petitioner to file the OA against the order passed on his

representation.

8. All the MAs pending in this contempt petition are disposed of as having

being infructuous.

(Tarun Shridhar) Member(Administrative)

(Justice Vijay Lakshmi) Member(Judicial)

RKM/